

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 13 of 2012 &
I.A. Nos. 21 & 22 of 2012**

Dated : 1st February, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**M/s. Aruppukottai Shri Ramalinga
Spinners Pvt. Ltd
Versus**

....Appellant (s)

Tamil Nadu Electricity Board & Anr.

... Respondent (s)

Counsel for the Appellant (s) : Mr. K.V. Vijaya Kumar

Counsel for the Respondent(s): Mr. S. Muthu Krishnan for
Mr. Vallinayagam

ORDER

It is represented by the learned counsel for the parties that the final Order has been passed by the Commission on 28.12.2011 in pursuance of the remand Order dated 09.08.2011. In that Order, the reasons have been given for giving prospective effect.

The learned counsel for the Appellant seeks some time to get further instructions in the matter.

Post the matter on **21.03.2012.**

**(Rakesh Nath)
Technical Member
TS/VS**

**(Justice M. Karpaga Vinayagam)
Chairperson**